

ITEM NO.34

COURT NO.3

SECTION IV-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 11393/2017

BHAGAT RAM & ORS.

Petitioner(s)

VERSUS

THE STATE OF HARYANA & ORS.
(IA 43424/2017)

Respondent(s)

Date : 23-07-2018 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DEEPAK GUPTA
[IN CHAMBERS]

For Petitioner(s) Ms. Divya Garg, Adv.
Ms. Sonal Jain, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

As prayed, four weeks' time is granted to learned counsel for the petitioners to file the requisite Court Fee, failing which the Special Leave Petition shall stand dismissed without further reference to the Court.

(POOJA SEHGAL)
SENIOR PERSONAL ASSISTANT

(TAPAN KUMAR CHAKRABORTY)
BRANCH OFFICER